

27

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 29.03.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
-	CP(IB)/No.0 1/BB / 2017	Admission	Rule 6 of IB	Belthangady Taluk Rubber Grower Marketing & Processing Co-op Ltd V/s Falcon Tyres Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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S.M. KOTTAPPA
9741550450

Petitioner



Counsel for petitioner is present. This petition is coming up before admission. Last time also we heard the counsel. It is brought to the notice of the counsel that as per his Form No.5 he has mentioned about the pendency of suit filed against Respondent debtor. Counsel is informed how this petition is maintainable when a suit is pending in a Civil Court and he is directed to inform the Tribunal regarding maintainability of this petition while civil suit is pending. He has filed a memo along with copies of information obtained from the High Court website. Counsel filed a memo stating that the notice sent to the respondent was returned with endorsement "Refused". Counsel is directed to furnish further information whether any OL is appointed or any IRP is appointed in any other proceedings filed against the company.

Posted to 10.04.2017.


MEMBER (J)


MEMBER (T)